

tion Officer of the Government of Malawi, on 26th April, 1967 and asked to leave the country. They were traders in Malawi and their names are:

1. Daud Abul Karim
2. Ibrahim Abdul Karim
3. Abdul Gaffar Suleman
4. Habib Tayub
5. Alimahomed Abdul Karim
6. Abdul Rashid Aboobakar
7. Ahmed Tayub.

(b) Specific reasons for their being declared prohibited immigrants were not disclosed but it is believed that the orders were passed on grounds of security.

(c) No, Sir. All the seven persons are British citizens, six of whom are in the United Kingdom and the seventh in Hyderabad.

(d) Does not arise.

Ceylon Law on Repatriation of Indians

*732. Shri Sradhakar Supakar:
Shri B. N. Ghastri:
Shri Habi Ray:

Will the Minister of External Affairs be pleased to state:

(a) the principal features of the recent legislation by Ceylon regarding the repatriation of persons of Indian origin, who do not opt for citizenship of Ceylon;

(b) the number of persons who are and will be affected by this Law; and

(c) whether the said Act is in conformity with the provisions of the Shastri-Sirimova Pact of 1964?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) The principal features are:

- (i) provision is made for grant of Ceylon citizenship to 3,00,000 persons of Indian origin in Ceylon who have not been

recognised as citizens of Ceylon or of India, together with the natural increase in that number in accordance with a phased programme.

(ii) the grant of Ceylon citizenship will, as far as possible, be in the ratio of 4:7 against the number of such persons of Indian origin in Ceylon granted Indian citizenship;

(iii) provision is made for certain administrative measures to enable repatriation from Ceylon of persons granted Indian citizenship by the Government of India.

(b) This legislation will affect 8,25,000 persons in the Indo-Ceylon Agreement, 1964.

(c) Government are not aware of any provisions in the Act which would militate against the proper implementation of the 1964 Indo-Ceylon Agreement.

Entry of U.S. Troops in Demilitarised Zone in Vietnam

*733. Shri E. K. Nayanar: Will the Minister of External Affairs be pleased to state:

(a) whether the Government of India, as the Chairman of the Control Commission, has protested against the entry of the U.S. troops into the demilitarized zone in Vietnam; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) and (b). The discussions and decisions of the three representatives on the International Control Commission in Vietnam are treated as confidential. The Commission sends reports of its activities only to the Co-Chairman of the Geneva Conference of 1954 and not to the Government of India. We are not aware of any report having been sent regarding the entry of U.S. troops into the Demilitarized Zone.